

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE TWENTY SECOND DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 25742 OF 2017

Between:

Gantela Anusha, D/o: Gantela Yadaiah, Aged 19 years, Occ: Student
R/o Sangiguda Village, H/o Mekaguda, Nandigam Mandal, Ranga Reddy
District

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Telangana Secretariat, Hyderabad.
2. Kaloji Narayanarao University of Health Sciences, Rep. by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus (i) declaring the action of the 2nd Respondent in not permitting the Petitioner to participate in the counseling for admission into Medical courses i.e., MBBS/BDS for the Academic Year 2017 - 18 by verifying the Petitioner certificates as arbitrary, illegal, violative of Article 14, 21 and 300 A of the constitution of India and consequently direct the 2nd Respondent to permit the Petitioner to participate in the counseling for admission into MBBS 1st year for the Academic Year 2017-18 by verifying the Petitioner certificates (ii)

I.A. NO: 1 OF 2017(WPMP. NO: 31925 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent to permit the Petitioner to participate in the 2nd phase web-counseling by verifying her certificates for admission into 1st year MBBS/BDS Course for the Academic Year 2017-18, during pendency of writ petition. Otherwise the Petitioner will be put to irreparable loss and injury.

Counsel for the Petitioner: SRI G. MADHUSUDHAN REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FW

**Counsel for the Respondent No.2: SRI A. PRABHAKARA RAO, SC FOR KALOJI
NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.25742 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. G. Madhusudhan Reddy, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- T. JAYASREE
ASSISTANT REGISTRAR**

SECTION OFFICER

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To,

1. One CC to Sri G. Madhusudhan Reddy, Advocate [OPUC]
2. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rao University of Health and Sciences[OPUC]
3. Two CCs to The GP for Medical and Health Family Welfare, High Court for the State of Telangana, at Hyderabad[OPUC]
4. Two CD Copies

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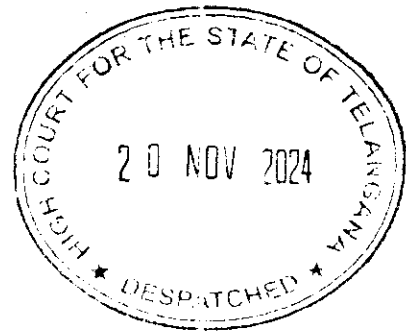
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HIGH COURT

DATED:22/10/2024

ORDER

WP.No.25742 of 2017



**DISMISSING THE WRIT PETITION AS
INFRACTUOUS
WITHOUT COSTS.**

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